

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ADDITIONAL BENCH
ALLAHABAD

DATED: THIS THE 15TH DAY OF APRIL 1997

CORAM: Hon'ble Mr. S. Das Gupta A.M.
Hon'ble Mr. T. L. Verma J.M.

ORIGINAL APPLICATION NO. 1175/95

U. P. Mandal Nirakshak (Dakghar)
Purva U.P. Manda, Jhansi. - - - - - Applicant

C/A Sri A. Sthakar

Versus

1. Sri Alokh Prakash Khare,
C/O Ghanshyam Das Khare, FCI,
Elite Talkies Ke Upar
Jhansi.
2. Prescribed authority, Central Govt.
Industrial Tribunal & Labour court,
Kanpur. - - - - - Respondents

C/R Sri G. K. Srivastava

ORDER (ORAL)

BY Hon'ble Mr. S. Das Gupta A.M.

This application arises out of an order dated 20.4.1995 passed by the Labour court. It has since been held by the Hon'ble Supreme court that matters arising out of the order by the Labour court are not cognizable by this Tribunal.

This application, therefore, is not maintainable before this Tribunal and the same is disposed of accordingly. Nothing in this order, however, shall preclude the applicant from seeking remedial measures for redressal of grievance before the appropriate legal forum, if so advised.

L. K. Verma

MEMBER (J)

W.L.

MEMBER (A)

SQI